

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 101/2020
PS Crime
State Vs. Khalid Saifi**

21.01.2021

Proceedings conducted through VC.

**This is an application moved on behalf of
applicant u/s. 207 Cr.P.C. for supply of deficient copy.**

Present: Ms. Pravita Kashyap, Ld. Counsel for applicant.

The Naib Court has informed that the IO has handed over a pen drive to him which contains documents which are required to be supplied to the applicant. The applicant can collect the same from the court.

Be listed on for further proceedings on **22.01.2021**.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/21.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 94/2020
PS New Usman Pur
State Vs. Imran Khan
U/s. 147/148/149 IPC**

21.01.2021

Proceedings conducted through VC.

**This is an application moved on behalf of
applicant for cancellation of proceedings u/s. 82 Cr.P.C.**

Present: Mr. Saleem Ahmed, Ld. SPP for State.
None for applicant.

Be listed on **22.01.2021**.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/21.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 94/2020
PS New Usman Pur
State Vs. Anas
U/s. 147/148/149 IPC**

21.01.2021

Proceedings conducted through VC.

**This is an application moved on behalf of
applicant for cancellation of warrants and recalling the
proceedings u/s. 82 Cr.P.C.**

Present: Mr. Saleem Ahmed, Ld. SPP for State.
Mr. Jatin Sapra, Ld. Counsel for applicants Shoib
Khan and Irfan.

Be listed on **22.01.2021**.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/21.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 67/2009
PS Crime Branch
State Vs. Mohd. Abid
U/s. 25/54/59 Arms Act**

21.01.2021

Proceedings conducted through VC.

**This is an application moved on behalf of
applicant for cancellation of warrants as well as
proceeding u/s. 82 Cr.P.C.**

**Present: Mr. Pradeep Kumar, Ld. APP for State.
None for applicant.**

The application be listed with the file on 30.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/21.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**Case No. 107/2020
Under SARFAESI Act
Union Bank of India Vs. Pramod Kumar**

21.01.2021

Proceedings conducted through VC.

This is an application moved on behalf of applicant seeking direction to court receiver for taking physical possession of the property.

Present: Mr. A.K. Giri, counsel for applicant.
Advocate/Receiver is present in the court.

Ahlmad submits that file is not traceable. He seeks some more time to trace the file. One last and final opportunity is granted to the Ahlmad to trace the file.

Be listed with the file on **30.01.2021**.

Order be uploaded on the server.

(DINESH KUMAR)
CMM/NE/KKD/DELHI/21.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 188/2020
PS Bhajan Pura
State Vs. Not known
Vehicle No. DL2CA R1236**

21.01.2021

Proceedings conducted through VC.

This is an application moved on behalf of applicant for cancellation of superdari regarding vehicle no. DL2CAR1236.

Present: None for State.
Mr. Rajiv Pratap Singh, Ld. Counsel for applicant.
IO/SI Mohit Chaudhary.

Reply is filed by the IO.

Heard on application.

It is stated in the application vide order dated 29.10.2020 the court had directed for release of the above mentioned vehicle belonging to applicant Ms. Samita Anand on superdari on furnishing Indemnity Bond of Rs.15,000/-. The vehicle was in burnt condition when it was received by the applicant. Now the applicant wants to dispose of the said vehicle as it is of no use in the current condition.

The IO has submitted that before releasing the vehicle on superdari, a proper panchanama was prepared.

-: 2 :-

Photographs were also taken. The vehicle is no more required for the purpose of investigation.

Considering the above mentioned submissions and circumstances, the application is allowed. Superdarinama is cancelled. The Superdar is at liberty to dispose of the vehicle. Application is disposed of accordingly.

Original application be filed in the court within two days.

Order be uploaded on the server.

(DINESH KUMAR)
CMM/NE/KKD/DELHI/21.01.2021

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 84/2020
PS Dayal Pur
State Vs. Firoz**

21.01.2021

Proceedings conducted through VC.

This is an application moved on behalf of applicant seeking direction to Jail Superintendent to transfer the accused from Mandoli Jail to any other Jail.

Present: None

Reply be called from the Jail Superintendent concerned for next date of hearing.

Copy of this order along with copy of application be sent to the Jail Superintendent for information and necessary compliance.

Be listed for reply and further proceedings on **30.01.2021.**

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/21.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No. 144/2020
PS Gokal Puri
State Vs. Ashok @ Akash
U/s. 147/148/149/380 IPC**

21.01.2021

Proceedings conducted through VC.

**This is an application moved on behalf of
applicant for grant of bail.**

Present: Mr. R.C.S. Bhadoria, Ld. SPP for State.
None for applicant.
IO is absent.

IO be called for next date of hearing.

Be listed for arguments on **23.01.2021**.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/21.01.2021**

**In the court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR No.207/2020
PS : Crime Branch
State Vs. Kashish Kumar
U/s. 419/420/471/120-B IPC**

21.01.2021

Proceedings conducted through VC.

**This is an application moved on behalf of
applicant for grant of bail u/s. 437 Cr.P.C.**

Present: Mr. Pradeep Kumar, Ld. APP for State.
Mr. Anupam Sharma, Ld. Counsel for applicant.
IO/Inspector Pankaj Arora.

Reply filed.

Part arguments heard.

At request, be listed for further arguments on
23.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/21.01.2021**